

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

4-3-2002.

Order dt. 15.4.04

On the prayer of Mr. S. Mathan, Learned Counsel for the applicant, the matter is adjourned to 3.5.04 for final hearing.

(B. PANIGIRATHI)
Vice-Chairman

(S. K. NAIK)
Member (A)

18.05.2004

On the prayer of Mr. A. Ram, Ld. Counsel for the applicant, the matter is adjourned to 24.05.2004.

Vice-Chairman

Member (A)

Dt. 24.05.04.

Heard Learned Counsel for both sides. By filing a memo dt. 24.5.04, Ld. Counsel for the Applicant submits that as the prayers made in this OA have been allowed by the Respondents. Deposition, he does not want to proceed further in this case and the same may be disposed of as instructed. In the said premises, this OA is

No steps taken by the applicant on his counsel for service of notice on R.6. Therefore put up before the Bench for further order.

4/3/2002

counter not

filed.

1. For orders on memo.

2. Counter by R-1 to R-3 not filed. Bench

counter not

filed.

30/4 Bench

counter by

R-1 to R-3 not being filed, copy served.

counter by

R-4 & R-5 not filed.

7/5

Bench

6

DA 494/01

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Rejoinder not filed

disposed of for
being infunctum.
No costs.

17/5

Bench

Rejoinder not
filed.

Sub
V Re-claim
members

28/6

Bench

Or. dt. 1.7.02

Rejoinder not filed

19.7.

Bench

Or. dt. 22.7.02

Rejoinder filed.
Copy served.
For further orders.

21/8

Bench

For hearing

21.3.04

Bench

Or. dt. 1.4.04

For Hearing.

5/3

Bench

Or. dt. 6.4.04

For Hearing.

31/4

Bench